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Hearing of capital punishment cases in Supreme Court

## 521. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government intends to implement the Law Commission's recommendation of having a five judge panel to decide any capital punishment case in Supreme Court and the requirement of unanimity in deciding capital punishment cases:
- (b) whether Government intends to commission independent studies on the implementation of death penalty; and
  - (c) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED):
(a) to (c) The information is being collected and will be laid on the Table of the House

## Psychological impact of pendency on judges

- 522. SHRI SANJAY RAUT: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether it is a fact that for overall improvement of justice delivery system it had been felt that heavy work load for a long period of time could cause psychological pressure on the judicial officers in the country;
- (b) whether Government has agreed to conduct a study to find out how the 14000 odd trial court judges have been psychological impected by the continuous struggle to fight off 2.77 crore pending cases; and
  - (c) if so, whether it would reduce the backlog cases?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (c) Huge backlog of cases and high pendency in courts is one of the major problem affecting both the judicial administration justice delivery in india. The Ministry of Law and Justice had held a Consultation for strengthening the judiciary toward reducing the pendency and delays in October, 2009. The Consultation considered and deliberated upon the vision document which was endorsed by a Resolution at the end of Consultation. To realise the objectives set out in the Vision Document, a National Mission for Justice Delivery and Legal Reforms with the objective of pursuing several strategic initiatives which will include (i) policy changed (ii) re-engineering of procedures (iii) measures for human resource development (iv) leveraging of information and communication technology for better justice delivery has been set up. The Mission will pursue a co-ordinated approach for phased liquidation of arrears and pendency in the judicial administration. The National mission has also a budget provision under